

body which were well-intentioned and in support of admissibility.

अध्यक्ष महोदय : मैं ने क्लिंग दे दिया ।

Shri Nath Pai: What happened to your earlier categorical assurance?

अध्यक्ष महोदय : वह आता रहेगा ।

Shri Hari Vishnu Kamath: You hold it over. You said earlier that you would hold it over.

Shri Nath Pai: The proceedings will show that. You said that the statement may be made tomorrow.

श्री हुक्म चन्द कडवाय : आपने आश्वासन दिया था, अध्यक्ष महोदय ।

Mr. Speaker: I should be allowed to proceed further.

Shri Hem Barua: There is a growing tendency in this House—you will excuse me for saying that; I am a very open and straight forward man—to suppress information from Members. When Ministers are put definite questions, they do not give a definite reply to those questions and these Ministers, I am very sorry to tell you, get protection, not the Members who put the questions.

Here is an adjournment motion tabled on a definite matter, specific matter, of urgent public importance. You were wise to tell us that you are holding it over until you hear a statement from the Minister tomorrow. But after your ruling, there was a clamour in the House and several Members, without obtaining the necessary permission from you, spoke on this, and some of them characterised the motion as of a wider nature and all that, and all of a sudden you changed your ruling. How this has happened, I do not follow.

Mr. Speaker: I have not changed my ruling. I had only said that because a wider context was being brought into the picture, the Minis-

ter might make a statement about all those things that had been alleged here, and I would hold it over till I heard that statement. But when it was pressed that this had nothing to do with this...

Shri Hari Vishnu Kamath: Who pressed?

Mr. Speaker: Members themselves.

Shri Hari Vishnu Kamath: No, no; we did not press it.

Shri Ranga: May I suggest this? In view of this tragedy, we should express our condolences to the bereaved families who have suffered now as a result of this sabotage.

Mr. Speaker: I will ask the Home Minister to convey those condolences.

13.16 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Petroleum and Chemicals (Shri Iqbal Singh): On behalf of Shri Alagesan, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Kerosene (Fixation of Ceiling Prices) Order, 1966, published in Notification No. G.S.R. 540 in Gazette of India dated the 6th April, 1966.
- (ii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1966, published in Notification No. G.S.R. 582 in Gazette of India dated the 16th April, 1966.

[Placed in Library. See No. LT-6103/66].